(c) Government of India has launched a Centrally Sponsored Scheme of National Food Security Mission (NFSM) with major component of NFSM- Rice to increase production of rice by additional 10 million tonnes through area expansion and productivity enhancement; restoring soil fertility and productivity by the end of the eleventh five year plan. Government has also raised the minimum support price of rice significantly in last five years.

Dairy development projects in Madhya Pradesh

†2485. SHRI RAGHUNANDAN SHARMA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether project proposals of Raisen, Vidisha, Burhanpur and Khandwa districts under Intensive Dairy Development Project have been received from the State Government of Madhya Pradesh; and
 - (b) if so, the action taken so far in this regard and by when these would be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. K.V. THOMAS): (a) and (b) Yes Sir.

Madhya Pradesh State Cooperation Dairy Federation Ltd. Bhopal had submitted two proposals under Intensive Dairy Development Programme (IDDP). The first proposal, covering Burhanpur and Khandwa districts at a total outlay of Rs.471.69 lakh was submitted through the State Government in 2005-06 and the second proposal, covering Raisen and Vidisha districts at a total outlay of Rs.582.27 lakh was directly submitted in 2006-07.

Department of Animal Husbandry, Dairying & Fisheries, Government of India had examined these proposals and observed that five projects covering 14 districts were already under implementation in Madhya Pradesh and are still on-going. The implementing agency was informed by this department *vide* letters dated 28/07/2006 and 02/08/2006 that time bound action plan to complete the old projects sanctioned earlier along with the project completion reports need to be submitted to this department before any new proposal is considered. No response has so far been received form the State Government/implementing agency. Details of the ongoing projects are given in Statement.

Statement

Ongoing projects under Intensive Dairy Development Programme

(IDDP) in Madhya Pradesh

(Rs in lakh)

Project Name	Year of approval	Districts covered	Approved outlay	Fund released by GOI	Present status
1	2	3	4	5	6
м.Р- I&II	1993-94	Guna, Narsinghpur, Khargoan & Chattarpur.	494.06	494.06	Project completion report has not been received.

1	2	3	4	5	6
M.P-IV	1995 -96	Reva & Satna	475.26	475.26	Project completion report has not been received.
M . P-∨	2005-06	Jhabua	228.89	192,44	Unspent amount of Rs.49.38 lakh is to be utilized by the implementing agency.
M . P-VI	2005-06	Balaghat & Chindwara	420.58	361.77	Unspent amount of Rs.28.02 lakh is to be utilized by the implementing agency.
M.P-VII	2006-07	Harda, Barwani, Neemuch, Seoni & Sheopur	1422.09	332.59	Unspent amount of Rs.15.06 lakh is to be utilized by the implementing agency.
TOTAL			3040.88	1856.12	

Delay in settlement of cliams under NAIS

2486. SHRI M.V. MYSURA REDDY: Will the Minister of AGRICULTURE be pleased to state:

- (a) the number of agricultural claims under National Agricultural Insurance Scheme (NAIS) pending with the concerned agencies during the last three years, yearwise and State-wise;
 - (b) whether it is a fact that there is enormous delay in settling of claims under the NAIS;
- (c) if so, whether it is also a fact that the Government of Andhra Pradesh and others have been demanding that 50 per cent of the likely claims be released in advance subject to final adjustment so that the farmers get some money for his next crop; and
 - (d) if so, the reasons for not accepting this demand by his Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. K.V. THOMAS): (a) A year-wise and State-wise list of pending claims, as on date, under National Agricultural Insurance Scheme (NAIS) is given in Statement (See below).

- (b) No Sir. Agriculture Insurance Company of India Ltd. (AIC) which is the Implementing Agency of National Agricultural Insurance Scheme (NAIS), settles the admissible claims as per availability of funds after the receipt of yield data from the concerned State Government. Sometimes, due to discrepancies in yield data, legal cases etc. settlement of claims is delayed. Under such circumstances the matters are promptly referred to the Implementing Agency (i.e. AIC) for taking urgent action.
 - (c) No Sir.
 - (d) Does not arise.